PIONEER, Vijayawada, 1.7.2021
Page No. 3, Size:(13.12)cms X (18.56)cms.

Pandemic-hit sex workers caught in debt trap, say NGOs

PNS ■ VIJAYAWADA

The Covid-19 induced lockdown and the after effects of the ongoing pandemic continue to impact low-income families across the country.

A survey conducted by NGOs Vimukthi and HELP finds that 90 per cent of sex workers have been stuck into debt traps, wherein they have taken loans from multiple MFIs (Micro Finance Institutions) and private money lenders. The NGOs conducted survey and collected data from 142 sex workers, during Covid first wave, a total of 116 sex workers have taken loans of which 99 percent are still indebted to money lenders and are continuing with their debts.

According to an analysis done by NGOs Tafteesh and HELP recently on incomes and loans, of the 335 survivors of human trafficking, commercial sexual exploitation and sex workers from West Bengal, Chhattisgarh and Andhra Pradesh, 201 have taken loan in May 2021 to cope with their financial difficulties.

During the first wave, this vulnerable section had access to free ration and cash support provided by the State and Central governments. However, in the second wave, the Government's focus was mostly to strengthen the healthcare system which somehow deprived this section of people of accessing PDS and their need for food for sustenance without much or no income pushed them to turn to high-risk loans available in their vicinity.

Vimukthi convenor Mehrunnisa said that the loan amounts are spent mainly for food and other essentials besides a large sum of money was spent on Covid- treatment in private hospitals, because treatment in government hospitals was inaccessible.

The analysis also showed that the pandemic and accompanying restrictions have aggravated the economic condition of women in sex work who have been in already precarious situation being outside of the social protection mechanism.

A total of 1,20,000 sex workers in AP have been on the brink of starvation for the past two years. To overcome the situation, they have been depending on loans and have fallen into a debt-trap.

The National Human Rights Commission (NHRC) issued an advisory directing the governments to provide dry rations, financial assistance, and transportation facilities for stranded people, masks and sanitizers and health counselling to sex workers.

The Supreme Court has instructed all governments of States to distribute free ration to sex workers along with the benefits provided to all other categories during the lockdown period under Covid relief support services.

HELP secretary Ram Mohan said that the government should follow the NHRC directions and show employment to the sex workers under alternate livelihood scheme besides following Supreme Court directions and provide medical and health facilities and all facilities provided to migrant labour shall be applicable to sex workers.

PIONEER, Vijayawada, 1.7.2021
Page No. 5, Size:(13.11)cms X (9.50)cms.

NHRC pannel on West Bengal violence submits report to HC

PNS ■ KOLKATA

A committee constituted by the chairperson of the National Human Rights Commission (NHRC) Wednesday submitted a report before the Calcutta High Court on cases of alleged human rights violations in post-poll violence in West Bengal.

A five-judge bench of the high court, hearing a bunch of PILs alleging post-poll violence in the state, had directed that the committee would examine all the cases, the complaints of which have already been received by the NHRC or which may be received, and "may be by visiting the affected areas" submit a comprehensive report before it about the present situation.

DAINIK JAGRAN, Rastriya Sanskaran, 1.7.2021
Page No. 8, Size:(9.34)cms X (21.50)cms.

चुनाव बाद हिंसा की जांच

कलकत्ता उच्च न्यायालय के आदेश पर बंगाल में चुनाव बाद हिंसा की जांच करने गई राष्ट्रीय मानवाधिकार आयोग की टीम ने अपनी रपट उसे सौंप दी। अभी यह स्पष्ट नहीं कि यह टीम किस नतीजे पर पहुंची है, लेकिन उसके साथ जिस तरह हाथापाई करने की कोशिश की गई, उससे यह अनुमान सहज ही लगाया जा सकता है कि यह रपट क्या कह रही होगी? इसकी एक झलक इस टीम के एक सदस्य के उन बयानों से मिलती है जिसके तहत उन्होंने जले हुए घरों और बेघर भाजपा कार्यकर्ताओं का उल्लेख किया। इसके अलावा सिविल सोसायटी की एक तथ्य खोजी समिति की ओर से तैयार की गई रपट भी बहुत कुछ कह रही है। इस समिति के अनुसार चुनाव बाद सुनियोजित तरीके से बांग्लादेशी घुसपैठियों की मदद से हिंसा की गई। अकेले 16 जिलों में 15 हजार से अधिक घटनाओं को अंजाम दिया गया। इस दौरान कई लोगों की हत्या की गई और तमाम महिलाओं से दुष्कर्म किया गया। इसका मतलब है कि राजनीतिक द्वेष और कलुष से भरी हुई तृणमूल कांग्रेस ने बंगाल को जंगलराज में तब्दील कर दिया। निःसंदेह ऐसा इसीलिए संभव हो सका, क्योंकि पुलिस के साथ-साथ ममता सरकार भी हाथ पर हाथ धरे बैठी रही। यह बेहद शर्मनाक और अकल्पनीय है कि एक महिला मुख्यमंत्री अपने समर्थकों की ओर से राजनीतिक विरोधियों की महिलाओं से किए जाने वाले दुष्कर्म की घटनाओं से भी अविचलित बनी रहे।

चुनाव बाद हिंसा की भयावह और रोंगटे खड़े कर देने वाली घटनाएं तृणमूल कांग्रेस ही नहीं, बंगाल को भी शर्मसार करने वाली हैं। यदि ऐसी भीषण हिंसा किसी अन्य राज्य और खासकर भाजपा शासित राज्य में हुई होती तो उसे राष्ट्रपति शासन लगाने का उपयुक्त मामला बताया जा रहा होता, लेकिन यह देखना दयनीय है कि तथाकथित बुद्धिजीवी और मीडिया का एक बड़ा हिस्सा मौन धारण किए हुए है। कलकत्ता उच्च न्यायालय के लिए यह आवश्यक ही नहीं, अनिवार्य है कि वह राष्ट्रीय मानवाधिकार आयोग की जांच रपट का अध्ययन करने के बाद ऐसी कार्रवाई करे, जो एक नजीर साबित हो और बंगाल को राजनीतिक हिंसा के उस दुष्चक्र से निकालने में मददगार बने, जिसमें वह बुरी तरह फंस गया है और राष्ट्र के लिए चिंता का कारण है। यह मानने के अच्छे-भले कारण हैं कि संकीर्ण हितों को पूरा करने के फेर में ममता बनर्जी ने राज्य के राजनीतिक माहौल में जानबूझकर जहर घोल दिया है। यह संभव ही नहीं कि किसी दल के कार्यकर्ता अपने नेतृत्व के उकसावे के बिना विरोधी दल के प्रति इस हद तक नफरत से भर जाएं कि उसके नेताओं, कार्यकर्ताओं और समर्थकों को कुचल देने पर आमादा हो जाएं।

DAINIK JAGRAN, Rastriya Sanskaran, 1.7.2021
Page No. 4, Size:(12.47)cms X (10.64)cms.

बंगाल हिंसा पर एनएचआरसी की समिति ने कलकत्ता हाई कोर्ट को सौंपी रिपोर्ट

राज्य ब्यूरो, कोलकाता

- समिति ने कहा- यह अंतिम रिपोर्ट नहीं, कल मामले की होगी सुनवाई
- कोर्ट ने कहा-अंतरिम रिपोर्ट की कोई प्रति नहीं की जाएंगी प्रसारित

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा गठित समिति ने बंगाल में विधानसभा चुनाव के बाद हुई हिंसा में कथित मानवाधिकार उल्लंघनों के मामले पर अपनी प्रारंभिक रिपोर्ट बुधवार को कलकत्ता हाई कोर्ट को सौंप दी। अदालत अब दो जुलाई को इस मामले में सुनवाई करेगी।

गौरतलब है कि कार्यवाहक मुख्य न्यायाधीश राजेश बिंदल की अध्यक्षता वाली पांच सदस्यीय पीठ बंगाल में चुनाव के बाद हिंसा का आरोप लगाने वाली कई जनहित याचिकाओं पर सुनवाई कर रही है। पीठ ने एनएचआरसी के अध्यक्ष को समिति गठित कर हिंसा से जुड़ी शिकायतों की जांच करने और

कलकत्ता हाई कोर्ट की फाइल फोटो।

प्रभावित इलाकों का दौरा कर 30 जून तक रिपोर्ट सौंपने का निर्देश दिया था। इसके बाद आयोग की समिति ने सीलबंद लिफाफे में अदालत को रिपोर्ट सौंपी है। इस पीठ में कार्यवाहक मुख्य न्यायाधीश के अलावा न्यायमूर्ति आइपी मुखर्जी, न्यायमूर्ति हरीश टंडन, न्यायमूर्ति सौमेन सेन और न्यायमूर्ति सुब्रत तालुकदार शामिल हैं। एनएचआरसी के वकील ने कहा कि यह अंतिम रिपोर्ट नहीं है और समिति के सदस्यों ने अब तक केवल 168 स्थानों का दौरा किया है। इसके बाद कोर्ट ने कहा कि अंतरिम रिपोर्ट की कोई प्रति प्रसारित नहीं की जाएंगी। हम पहले रिपोर्ट देखेंगे और फिर तय करेंगे कि प्रसारित करना है या नहीं। एक अधिकारी ने बताया कि राजीव जैन की अध्यक्षता वाली समिति और एनएचआरसी के कई दलों ने बंगाल के विभिन्न इलाकों का दौरा किया और शिकायतों की सच्चाई का पता लगाया।

PIONEER, Ranchi, 1.7.2021
Page No. 5, Size:(5.13)cms X (4.99)cms.

Post-poll violence: NHRC files first report in HC

PIONEER NEWS SERVICE ■ KOLKATA

A team of the National Human Rights Commission inquiring into the post-poll violence in West Bengal on Wednesday submitted its preliminary report to the Calcutta High Court alleging one of the NHRC teams was heckled at Jadavpur.

Several teams of the Commission have been conducting inquiries into the alleged post-poll violence in West Bengal following a High Court order directing it to find out the truth behind the allegations. The five-judge Bench would hear the matter again on July 2.

Meanwhile, refuting allegations of attacks West Bengal Chief Minister Mamata Banerjee on Wednesday said that the barring some stray incidents the post-poll atmosphere had been comparatively peaceful in the State, adding there was some incidents of violence only in such places where the central forces had committed excesses during the elections.

HINDUSTAN TIMES, Patna, 1.7.2021
Page No. 5, Size:(20.32)cms X (17.00)cms.

{ WEST BENGAL ASSEMBLY ELECTIONS }

NHRC panel submits post-poll violence report to Calcutta HC

Agencies
letters@hindustantimes.com

KOLKATA: A committee constituted by the chairperson of the National Human Rights Commission on Wednesday submitted a report before the Calcutta High Court on cases of alleged human rights violations in post-poll violence in West Bengal.

State counsel said to the court that they have provided all support and logistics to the NHRC team and they had visited the places and one team already has reached Delhi.

While the Commission's counsel said they should have at least one day so that people can go and meet them as notice was put up on June 28 and that too in English, hence most of them did not turn up.

Meanwhile, the matter of NHRC heckled was also raised in the court.

The five-judge bench has directed that the matter would be taken up for hearing again on July 2.

A five-judge bench of the high court, hearing a bunch of PILs alleging post-poll violence in the state, had directed that the committee would examine all the cases, the complaints of which have already been received by the NHRC or which may be received, and "maybe by visiting the affected areas" submit a comprehensive report before it about the present situation.

The high court had on June 18 directed the NHRC chairperson to constitute the committee.

After that on June 21, the National Human Rights Commission chairperson Justice (Retired) Arun Mishra has constituted a committee headed by former Intelligence Bureau chief Rajiv Jain to enquire into the complaints of post-poll violence in West Bengal.

Several incidents of violence were reported at various places after the announcement of the Assembly poll results on May 2, after which a four-member team deputed by the Ministry of Home Affairs also visited the post-poll violence-affected areas

DAINIK TRIBUNE, Panipat, 1.7.2021
Page No. 10, Size:(9.59)cms X (16.77)cms.

बंगाल में चुनाव के बाद हिंसा

एनएचआरसी समिति ने हाईकोर्ट को दी रिपोर्ट

कोलकाता, 30 जून (एजेंसी)

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष द्वारा गठित समिति ने पश्चिम बंगाल में चुनाव के बाद हुई हिंसा में कथित मानवाधिकार उल्लंघनों के मामलों पर अपनी रिपोर्ट बुधवार को कलकत्ता हाईकोर्ट को सौंप दी। अदालत शुक्रवार को इस पर विचार करेगी।

कार्यवाहक चीफ जस्टिस राजेश बिंदल की अध्यक्षता वाली पांच सदस्यीय पीठ पश्चिम बंगाल में चुनाव के बाद हिंसा का आरोप लगाने वाली कई जनहित याचिकाओं पर सुनवाई कर रही है।

समिति के सदस्यों को सॉल्ट लेक में मंगलवार तक लगातार तीन दिन शिकायतों का प्रतिवेदन मिला। एक अधिकारी ने बताया कि राजीव जैन की अध्यक्षता वाली समिति और एनएचआरसी के कई दलों ने पश्चिम बंगाल के विभिन्न इलाकों का दौरा किया और शिकायतों की सच्चाई का पता लगाया।

FREE PRESS JOURNAL, Mumbai, 1.7.2021
Page No. 9, Size:(12.74)cms X (16.43)cms.

NHRC team submits review report before High Court

ARITRA SINGHA / Kolkata

The National Human Rights Commission (NHRC) submitted a review report on post-poll violence before Calcutta High Court, hearing of which is due on July 2.

The seven-member committee, which was formed following the High Court directions, had on Wednesday submitted the report before the five-judge bench of the Calcutta high court.

Notably, soon after the review petition was given by the Calcutta High Court, the ruling Trinamool Congress requested the court to recall its decision but the court refused and instead slammed the Mamata Banerjee government for failing to control the post-poll violence.

At a time when the TMC supremo is claiming that there is no post-poll violence in West Bengal and alleging it to be a 'game plan' of the BJP, Atif Rasheed, vice-chairperson of the National Commission for Minorities and a member of NHRC panel on Tuesday was heckled by alleged goons during their visit to South Kolkata's Jadavpur area.

Meanwhile, Chief Minister Mamata Banerjee said NHRC had purposely created chaos in Jadavpur in South Kolkata on Tuesday by beating up women there.

"It is a planned game of the Ministry of Home Affairs to malign West Bengal. The NHRC team had first beaten up women of the area, for which the tension started in Jadavpur which the BJP is wrongly propagating," slammed the West Bengal Chief Minister.

HINDUSTAN TIMES, Lucknow, 1.7.2021
Page No. 11, Size:(7.01)cms X (24.46)cms.

NHRC PANEL FILES REPORT IN HC ON BENGAL VIOLENCE

Tanmay Chatterjee
tanmay.chatterjee@hindustantimes.com

KOLKATA: The panel set up by the National Human Rights Commission (NHRC) to look into allegations of post-poll violence in West Bengal submitted its preliminary report to the Calcutta high court on Wednesday, which talks about the numerous complaints of murder, rape and arson received during visits to north and south Bengal districts, people aware of the development said.

The document has cited the panel's interaction with over 100 families and referred to complaints about 41 murders and rape of 13 women, an official familiar with the contents of the report said on condition of anonymity.

A second official said a comprehensive report will be submitted to the HC by July 2. NHRC officials refused to speak on the contents of the interim report.

The panel, led by former intelligence bureau chief and NHRC member Rajiv Jain, was set up by a five-judge HC bench on petitions alleging state's involvement in violence targeting BJP workers after assembly poll results on May 2.

On Tuesday, chief minister Mamata Banerjee said that the BJP was making up the allegations. "One or two cases may be genuine but the rest are made up by the BJP," she said.

MILLENNIUM POST, Kolkata, 1.7.2021
Page No. 2, Size:(8.97)cms X (9.29)cms.

NHRC panel submits report to HC over post-poll violence

KOLKATA: A committee constituted by the chairperson of the National Human Rights Commission (NHRC) on Wednesday submitted a report before the Calcutta High Court on cases of alleged human rights violations in post-poll violence in Bengal.

A five-judge Bench of the high court, hearing a bunch of PILs alleging post-poll violence in the state, had directed that the committee would examine all the cases, the complaints of which have already been received by the NHRC or which may be received, and "may be by visiting the affected areas" submit a comprehensive report before it about the present situation. The NHRC committee submitted the report before the court in a sealed cover.

The five-judge Bench, comprising acting Chief Justice Rajesh Bindal and Justices I P Mukerji, Harish Tandon, Soumen Sen and Subrata Talukdar, directed that the matter would be taken up for hearing again on July 2. The high court had on June 18 directed the NHRC chairperson to constitute the committee. Members of the committee received representations from the complainants for three consecutive days till Tuesday at Salt Lake. MPOST

TIMES OF INDIA, Kolkata, 1.7.2021
Page No. 8, Size:(8.20)cms X (16.60)cms.

NHRC submits 'brief' report on violence to HC

Subrata Chattoraj

Kolkata: The Calcutta High Court on Wednesday accepted a brief report submitted by the National Human Rights Commission (NHRC) panel based on 541 complaints it had received from post-poll violence victims in West Bengal.

A five-judge bench had directed NHRC to set up a panel and examine all complaints lying with the commission and West Bengal Legal Services Authority, and submit its report to the court.

POST-POLL CLASH COMPLAINTS

The seven-member NHRC panel submitted its brief report to the court in a sealed cover on Wednesday. NHRC counsel Subir Sanyal told the larger bench that the report filed was only a part-report and sought more time for the panel to reach out to affected places before coming up with a comprehensive report.

"We have opened the report. We feel it appropriate to go through the report along with annexures before we pass any order," acting Chief Justice Rajesh Bindal said. The larger bench will hear the matter on July 2.

HINDUSTAN TIMES, Jaipur, 1.7.2021
Page No. 5, Size:(21.01)cms X (16.43)cms.

{ WEST BENGAL ASSEMBLY ELECTIONS }

NHRC panel submits post-poll violence report to Calcutta HC

Agencies
letters@hindustantimes.com

KOLKATA: A committee constituted by the chairperson of the National Human Rights Commission on Wednesday submitted a report before the Calcutta High Court on cases of alleged human rights violations in post-poll violence in West Bengal.

State counsel said to the court that they have provided all support and logistics to the NHRC team and they had visited the places and one team already has reached Delhi.

While the Commission's counsel said they should have at least one day so that people can go and meet them as notice was put up on June 28 and that too in English, hence most of them did not turn up.

Meanwhile, the matter of NHRC heckled was also raised in the court.

The five-judge bench has directed that the matter would be taken up for hearing again on July 2.

A five-judge bench of the high court, hearing a bunch of PILs alleging post-poll violence in the state, had directed that the committee would examine all the cases, the complaints of which have already been received by the NHRC or which may be received, and "maybe by visiting the affected areas" submit a comprehensive report before it about the present situation.

The high court had on June 18 directed the NHRC chairperson to constitute the committee.

After that on June 21, the National Human Rights Commission chairperson Justice (Retired) Arun Mishra has constituted a committee headed by former Intelligence Bureau chief Rajiv Jain to enquire into the complaints of post-poll violence in West Bengal.

Several incidents of violence were reported at various places after the announcement of the Assembly poll results on May 2, after which a four-member team deputed by the Ministry of Home Affairs also visited the post-poll violence-affected areas

PIONEER, Hyderabad, 1.7.2021
Page No. 5, Size:(13.07)cms X (9.33)cms.

NHRC pannel on West Bengal violence submits report to HC

PNS ■ KOLKATA

A committee constituted by the chairperson of the National Human Rights Commission (NHRC) Wednesday submitted a report before the Calcutta High Court on cases of alleged human rights violations in post-poll violence in West Bengal.

A five-judge bench of the high court, hearing a bunch of PILs alleging post-poll violence in the state, had directed that the committee would examine all the cases, the complaints of which have already been received by the NHRC or which may be received, and "may be by visiting the affected areas" submit a comprehensive report before it about the present situation.

ASSAM TRIBUNE, Guwahati, 1.7.2021
Page No. 3, Size:(9.60)cms X (16.11)cms.

NHRC panel on Bengal violence submits report to Calcutta HC

KOLKATA, June 30: A committee constituted by the Chairperson of the National Human Rights Commission (NHRC) on Wednesday submitted a report before the Calcutta High Court on cases of alleged human rights violations in post-poll violence in West Bengal.

A five-judge bench of the high court, hearing a bunch of PILs alleging post-poll violence in the State, had directed that the committee would examine all the cases, the complaints of which have already been received by the NHRC or which may be received, and "may be by visiting the affected areas" submit a comprehensive report before it about the present situation.

The NHRC committee submitted the report before the court in a sealed cover.

The five-judge bench, comprising acting Chief Justice Rajesh Bindal and justices IP Mukerji, Harish Tandon, Soumen Sen and Subrata Talukdar, directed that the matter would be taken up for hearing again on July 2. The high court had on June 18 directed the NHRC Chairperson to constitute the committee.

Members of the committee received representations from the complainants for three days till Tuesday at Salt Lake.

The committee, headed by Rajiv Jain, and several teams of the NHRC toured various places of West Bengal and enquired into the veracity of the complaints, according to an official.

In another case, the Calcutta High Court has directed that the affidavits filed by the West Bengal government, Chief Minister Mamata Banerjee and Law Minister Moloy Ghatak in connection with the CBI's transfer application of the Narada sting tape case be taken on record subject to payment of a token cost of Rs 5,000 each. – PTI

PIONEER, Delhi, 1.7.2021
Page No. 5, Size:(9.23)cms X (8.39)cms.

Post-poll violence: NHRC files first report in HC

PIONEER NEWS SERVICE
KOLKATA

A team of the National Human Rights Commission enquiring into the post-poll violence in West Bengal on Wednesday submitted its preliminary report to the Calcutta High Court alleging one of the NHRC teams was heckled at Jadavpur.

Several teams of the Commission have been conducting inquiries into the alleged post-poll violence in West Bengal following a High Court order directing it to find out the truth behind the allegations. The five-judge Bench would hear the matter again on July 2.

Meanwhile, refuting allegations of attacks West Bengal Chief Minister Mamata Banerjee on Wednesday said that the barring some stray incidents the post-poll atmosphere had been comparatively peaceful in the State, adding there was some incidents of violence only in such places where the central forces had committed excesses during the elections.

HINDUSTAN TIMES, Delhi, 1.7.2021
Page No. 11, Size:(3.49)cms X (13.49)cms.

NHRC PANEL FILES REPORT IN HC ON BENGAL VIOLENCE

Tanmay Chatterjee
tanmay.chatterjee@hindustantimes.com

KOLKATA: The panel set up by the National Human Rights Commission (NHRC) to look into allegations of post-poll violence in West Bengal submitted its preliminary report to the Calcutta high court on Wednesday, which talks about the numerous complaints of murder, rape and arson received during visits to north and south Bengal districts, people aware of the development said.

The document has cited the panel's interaction with over 100 families and referred to complaints about 41 murders and rape of 13 women, an official familiar with the contents of the report said on condition of anonymity.

A second official said a comprehensive report will be submitted to the HC by July 2. NHRC officials refused to speak on the contents of the interim report.

The panel, led by former intelligence bureau chief and NHRC member Rajiv Jain, was set up by a five-judge HC bench on petitions alleging state's involvement in violence targeting BJP workers after assembly poll results on May 2.

On Tuesday, chief minister Mamata Banerjee said that the BJP was making up the allegations. "One or two cases may be genuine but the rest are made up by the BJP," she said.

DAINIK JAGRAN, Delhi, 1.7.2021
Page No. 8, Size:(9.47)cms X (18.76)cms.

चुनाव बाद हिंसा की जांच

कलकत्ता उच्च न्यायालय के आदेश पर बंगाल में चुनाव बाद हिंसा की जांच करने गई राष्ट्रीय मानवाधिकार आयोग की टीम ने अपनी रपट उसे सौंप दी। अभी यह स्पष्ट नहीं कि यह टीम किस नतीजे पर पहुंची है, लेकिन उसके साथ जिस तरह हाथापाई करने की कोशिश की गई, उससे यह अनुमान सहज ही लगाया जा सकता है कि यह रपट क्या कह रही होगी? इसकी एक झलक इस टीम के एक सदस्य के उन बयानों से मिलती है जिसके तहत उन्होंने जले हुए घरों और बेघर भाजपा कार्यकर्ताओं का उल्लेख किया। इसके अलावा सिविल सोसायटी की एक तथ्य खोजी समिति की ओर से तैयार की गई रपट भी बहुत कुछ कह रही है। इस समिति के अनुसार चुनाव बाद सुनियोजित तरीके से बांग्लादेशी घुसपैठियों की मदद से हिंसा की गई। अकेले 16 जिलों में 15 हजार से अधिक घटनाओं को अंजाम दिया गया। इस दौरान कई लोगों की हत्या की गई और तमाम महिलाओं से दुष्कर्म किया गया। इसका मतलब है कि राजनीतिक द्वेष और कलुष से भरी हुई तृणमूल कांग्रेस ने बंगाल को जंगलराज में तब्दील कर दिया। निःसंदेह ऐसा इसीलिए संभव हो सका, क्योंकि पुलिस के साथ-साथ ममता सरकार भी हाथ पर हाथ धरे बैठी रही। यह बेहद शर्मनाक और अकल्पनीय है कि एक महिला मुख्यमंत्री अपने समर्थकों की ओर से राजनीतिक विरोधियों की महिलाओं से किए जाने वाले दुष्कर्म की घटनाओं से भी अविचलित बनी रहे।

चुनाव बाद हिंसा की भयावह और रोंगटे खड़े कर देने वाली घटनाएं तृणमूल कांग्रेस ही नहीं, बंगाल को भी शर्मसार करने वाली हैं। यदि ऐसी भीषण हिंसा किसी अन्य राज्य और खासकर भाजपा शासित राज्य में हुई होती तो उसे राष्ट्रपति शासन लगाने का उपयुक्त मामला बताया जा रहा होता, लेकिन यह देखना दयनीय है कि तथाकथित बुद्धिजीवी और मीडिया का एक बड़ा हिस्सा मौन धारण किए हुए है। कलकत्ता उच्च न्यायालय के लिए यह आवश्यक ही नहीं, अनिवार्य है कि वह राष्ट्रीय मानवाधिकार आयोग की जांच रपट का अध्ययन करने के बाद ऐसी कार्रवाई करे, जो एक नजीर साबित हो और बंगाल को राजनीतिक हिंसा के उस दुष्चक्र से निकालने में मददगार बने, जिसमें वह बुरी तरह फंस गया है और राष्ट्र के लिए चिंता का कारण है। यह मानने के अच्छे-भले कारण हैं कि संकीर्ण हितों को पूरा करने के फेर में ममता बनर्जी ने राज्य के राजनीतिक माहौल में जानबूझकर जहर घोल दिया है। यह संभव ही नहीं कि किसी दल के कार्यकर्ता अपने नेतृत्व के उकसावे के बिना विरोधी दल के प्रति इस हद तक नफरत से भर जाएं कि उसके नेताओं, कार्यकर्ताओं और समर्थकों को कुचल देने पर आमादा हो जाएं।

NAVBHARAT TIMES, Delhi, 1.7.2021
Page No. 2, Size:(14.91)cms X (18.55)cms.

NHRC टीम मेंबर ने कहा, बंगाल को मिलिट्री ही संभाल सकती है

Poonam.Pandey
@timesgroup.com

■ **नई दिल्ली :** एनएचआरसी टीम मेंबर पर हुए हमले के बाद कमिटी मेंबर ने कहा कि पश्चिम बंगाल में मामला राज्य सरकार के हाथ से भी निकल गया है। अब मिलिट्री ही वहां स्थिति संभाल सकती है। एनएचआरसी टीम मेंबर आतिफ रशीद ने कहा कि वहां जब लोकल पुलिस मेरे लिए नहीं आई तो गरीब दलितों के लिए कैसे आएगी।

पश्चिम बंगाल में चुनाव नतीजों के बाद हुई हिंसा के बाद कलकाता हाई कोर्ट के आदेश पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की एक टीम तीन दिनों तक पश्चिम बंगाल में थी। मंगलवार को टीम मेंबर और राष्ट्रीय अल्पसंख्यक आयोग के उपाध्यक्ष आतिफ रशीद पर हमला हुआ। उन्होंने कहा कि मेरा ऑबजर्वेशन है कि वहां जितनी हिंसा हुई है उसका 2 पर्सेंट भी रेकॉर्ड में नहीं है। ज्यादा पीड़ित दलित हैं और उनके घर तोड़कर उन्हें पलायन करने को मजबूर किया गया है। आतिफ ने कहा कि मैं जब जाधवपुर पहुंचा तो उसके एक घंटे पहले डीएम और एसएसपी को इसकी सूचना दे दी थी। पीड़ित काफी डरे हुए हैं लेकिन मैंने शानू नाम के एक पीड़ित को तैयार कर लिया था कि वह हमें जगह दिखाएगा। जैसे हम वहां पहुंचे एक पॉलिटिकल पार्टी के ऑफिस से लोग निकले, महिलाएं और पुरुष दोनों थे। शानू को हमारे सामने मारा, मुझ पर और सीआईएसएफ के जवानों पर चप्पल और पत्थरों से हमला किया और हमें घेर लिया। लोकल पुलिस हमारी मदद के लिए नहीं आई। उन्होंने कहा कि महिलाएं गोश्त काटने वाला चाकू दिखा रही थीं।

आतिफ रशीद ने कहा कि पीड़ित बेहद डरे हैं। उन्होंने कहा कि मुझसे ही कोई दोबारा वहां जाने को कहे तो शायद मैं ही ना जाऊं, जब मेरे अंदर ही इतना डर हो गया है तो पीड़ितों की सोचिए। उन्होंने कहा कि मुझे लगता है कि अब मिलिट्री ही वहां भरोसा बहाल कर सकती है और तब लोग वापस आ सकते हैं। भले ही पहले राज्य सरकार के इशारे पर कुछ हुआ हो पर अब मामला राज्य सरकार के हाथ से भी निकल गया है। वहां गुंडों ने लोगों के घरों पर कब्जा किया हुआ है।

> **जब लोकल पुलिस मेरे लिए नहीं आई तो वहां रहने वाले गरीब दलितों के लिए कैसे आएगी। सबसे ज्यादा दलित ही हिंसा के शिकार हुए हैं।**
> –आतिफ रशीद, एनएचआरसी टीम के मेंबर

बंगाल हिंसा पर हाई कोर्ट को सौंपी रिपोर्ट

■ **भाषा, कोलकाता :** राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष की ओर से गठित समिति ने पश्चिम बंगाल में चुनाव के बाद हुई हिंसा में मानवाधिकार उल्लंघन के कथित मामलों पर अपनी रिपोर्ट बुधवार को कलकत्ता हाई कोर्ट को सौंप दी। अदालत आगामी शुक्रवार को इस पर विचार करेगी। कार्यवाहक चीफ जस्टिस राजेश बिंदल की अध्यक्षता वाली पांच सदस्यीय बेंच पश्चिम बंगाल में चुनाव के बाद हिंसा का आरोप लगाने वाली कई जनहित याचिकाओं पर सुनवाई कर रही है। बेंच ने निर्देश दिया था कि समिति सभी मामलों की जांच करेगी जिनकी शिकायतें पहले ही एनएचआरसी को मिल गई है या मिल सकती है। और वह प्रभावित इलाकों का दौरा भी कर सकती है। आयोग की समिति ने सीलबंद लिफाफे में अदालत को रिपोर्ट सौंपी। एक अधिकारी ने बताया कि राजीव जैन की अध्यक्षता वाली समिति और एनएचआरसी के कई दलों ने पश्चिम बंगाल के विभिन्न इलाकों का दौरा किया और शिकायतों की सचाई का पता लगाया।

DAINIK TRIBUNE, Delhi, 1.7.2021
Page No. 10, Size:(8.45)cms X (14.68)cms.

बंगाल में चुनाव के बाद हिंसा

एनएचआरसी समिति ने हाईकोर्ट को दी रिपोर्ट

कोलकाता, 30 जून (एजेंसी)

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष द्वारा गठित समिति ने पश्चिम बंगाल में चुनाव के बाद हुई हिंसा में कथित मानवाधिकार उल्लंघनों के मामलों पर अपनी रिपोर्ट बुधवार को कलकत्ता हाईकोर्ट को सौंप दी। अदालत शुक्रवार को इस पर विचार करेगी।

कार्यवाहक चीफ जस्टिस राजेश बिंदल की अध्यक्षता वाली पांच सदस्यीय पीठ पश्चिम बंगाल में चुनाव के बाद हिंसा का आरोप लगाने वाली कई जनहित याचिकाओं पर सुनवाई कर रही है।

समिति के सदस्यों को सॉल्ट लेक में मंगलवार तक लगातार तीन दिन शिकायतों का प्रतिवेदन मिला। एक अधिकारी ने बताया कि राजीव जैन की अध्यक्षता वाली समिति और एनएचआरसी के कई दलों ने पश्चिम बंगाल के विभिन्न इलाकों का दौरा किया और शिकायतों की सच्चाई का पता लगाया।

TRIBUNE, Delhi, 1.7.2021
Page No. 6, Size:(13.36)cms X (19.21)cms.

CM, Guv on collision course

Dignity of constitutional offices should be maintained

THE confrontation between West Bengal Chief Minister Mamata Banerjee and Governor Jagdeep Dhankhar appears to be unrelenting, with the latter being accused of creating social divisions in the state. The CM has now questioned Dhankhar over his alleged role in the Jain hawala scam in which the names of several BJP leaders had cropped up. Dhankhar has also been accused of involvement in illegal land deals in Haryana. The Governor, on his part, has not helped matters by asking for an audit of the Gorkhaland Territorial Administration and raising a question mark over the prepared text he will be required to read in his address to the upcoming session of the Assembly.

The CM has repeatedly asked for the Governor's recall, even as an NHRC committee has submitted its report to the Calcutta High Court regarding post-poll violence in the state. While the Governor had taken up the matter of post-poll violence after prodding by the Centre over the law and order situation in the state which raised the hackles of the CM who holds the Home portfolio, how the Centre reacts to Mamata's persistent demand will be under watch. As the Chief Minister, while Mamata may have a point in registering her protest against the Governor's actions, there is a precedent: Gopalkrishna Gandhi, the then Governor who was at odds with the Left Front government, had visited Nandigram after the violence in 2007. MK Narayanan, who had generally cordial relations with the CM, had to resign as the Governor to facilitate a probe into the AgustaWestland helicopter deal.

Stand-offs between chief ministers and Governors are not something new, but as the West Bengal CM has herself maintained, such fights should be apolitical and democratic in nature. Dhankhar has in the past visited the CM on festivals as a goodwill gesture and both should strive to maintain the dignity of their constitutional offices without allowing political differences to mar a working relationship.

TRIBUNE, Delhi, 1.7.2021
Page No. 6, Size:(12.45)cms X (16.58)cms.

CM, Guv on collision course

Dignity of constitutional offices should be maintained

THE confrontation between West Bengal Chief Minister Mamata Banerjee and Governor Jagdeep Dhankhar appears to be unrelenting, with the latter being accused of creating social divisions in the state. The CM has now questioned Dhankhar over his alleged role in the Jain hawala scam in which the names of several BJP leaders had cropped up. Dhankhar has also been accused of involvement in illegal land deals in Haryana. The Governor, on his part, has not helped matters by asking for an audit of the Gorkhaland Territorial Administration and raising a question mark over the prepared text he will be required to read in his address to the upcoming session of the Assembly.

The CM has repeatedly asked for the Governor's recall, even as an NHRC committee has submitted its report to the Calcutta High Court regarding post-poll violence in the state. While the Governor had taken up the matter of post-poll violence after prodding by the Centre over the law and order situation in the state which raised the hackles of the CM who holds the Home portfolio, how the Centre reacts to Mamata's persistent demand will be under watch. As the Chief Minister, while Mamata may have a point in registering her protest against the Governor's actions, there is a precedent: Gopalkrishna Gandhi, the then Governor who was at odds with the Left Front government, had visited Nandigram after the violence in 2007. MK Narayanan, who had generally cordial relations with the CM, had to resign as the Governor to facilitate a probe into the AgustaWestland helicopter deal.

Stand-offs between chief ministers and Governors are not something new, but as the West Bengal CM has herself maintained, such fights should be apolitical and democratic in nature. Dhankhar has in the past visited the CM on festivals as a goodwill gesture and both should strive to maintain the dignity of their constitutional offices without allowing political differences to mar a working relationship.

PIONEER (HINDI), Delhi, 1.7.2021
Page No. 8, Size:(8.73)cms X (13.08)cms.

बंगाल हिंसा पर एनएचआरसी की समिति ने कलकत्ता उच्च न्यायालय को रिपोर्ट सौंपी

भाषा। कोलकाता

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष द्वारा गठित समिति ने पश्चिम बंगाल में चुनाव के बाद हुई हिंसा में कथित मानवाधिकार उल्लंघनों के मामलों पर अपनी रिपोर्ट बुधवारको कलकत्ता उच्च न्यायालय को सौंप दी। अदालत आगामी शुक्रवार को इस पर विचार करेगी। कार्यवाहक मुख्य न्यायाधीश राजेश बिंदल की अध्यक्षता वाली पांच सदस्ईय पीठ पश्चिम बंगाल में चुनाव के बाद हिंसा का आरोप लगाने वाली कई जनहित याचिकाओं पर सुनवाई कर रही है। पीठ ने निर्देश दिया था कि समिति सभी मामलों की जांच करेगी जिनकी शिकायतें पहले ही एनएचआरसी को मिल गई है या मिल सकती है और वह प्रभावित इलाकों का दौरा भी कर सकती है और मौजूदा हालात के बारे में उसे एक विस्तृत रिपोर्ट सौंपेगी। राष्ट्रीय मानव अधिकार आयोग की समिति ने सीलबंद लिफाफे में अदालत को रिपोर्ट सौंपी। पीठ इस मामले में अब दो जुलाई को सुनवाई करेगी। इस पीठ में कार्यवाहक मुख्य न्यायाधीश के अलावा न्यायमूर्ति आई पी मुखर्जी, न्यायमूर्ति हरीश टंडन, न्यायमूर्ति सौमेन सेन और न्यायमूर्ति सुब्रत तालुकदार शामिल हैं। उच्च न्यायालय ने 18 जून को एनएचआरसी अध्यक्ष को समिति गठित करने के निर्देश दिए थे। समिति के सदस्यों को सॉल्ट लेक में मंगलवार तक लगातार तीन दिन शिकायतों का प्रतिवेदन मिला। एक अधिकारी ने बताया कि राजीव जैन की अध्यक्षता वाली समिति और एनएचआरसी के कई दलों ने पश्चिम बंगाल के विभिन्न इलाकों का दौरा किया और शिकायतों की सच्चाई का पता लगाया।

PUNJAB KESARI, Delhi, 1.7.2021
Page No. 3, Size:(8.65)cms X (17.37)cms.

बंगाल हिंसा पर एनएचआरसी टीम ने उच्च न्यायालय को रिपोर्ट सौंपी

कोलकाता,(पंजाब केसरी): राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष द्वारा गठित समिति ने पश्चिम बंगाल में चुनाव के बाद हुई हिंसा में कथित मानवाधिकार उल्लंघनों के मामलों पर अपनी रिपोर्ट बुधवारको कलकत्ता उच्च न्यायालय को सौंप दी। अदालत आगामी शुक्रवार को इस पर विचार करेगी।कार्यवाहक मुख्य न्यायाधीश राजेश बिंदल की अध्यक्षता वाली पांच सदस्यीय पीठ पश्चिम बंगाल में चुनाव के बाद हिंसा का आरोप लगाने वाली कई जनहित याचिकाओं पर सुनवाई कर रही है। पीठ ने निर्देश दिया था कि समिति सभी मामलों की जांच करेगी जिनकी शिकायतें पहले ही एनएचआरसी को

मिल गयी है या मिल सकती है और ''वह प्रभावित इलाकों का दौरा भी कर सकती है'' और मौजूदा हालात के बारे में उसे एक विस्तृत रिपोर्ट सौंपेगी। राष्ट्रीय मानव अधिकार आयोग की समिति ने सीलबंद लिफाफे में अदालत को रिपोर्ट सौंपी। पीठ इस मामले में अब दो जुलाई को सुनवाई करेगी। इस पीठ में कार्यवाहक मुख्य न्यायाधीश के अलावा न्यायमूर्ति आई पी मुखर्जी, न्यायमूर्ति हरीश टंडन, न्यायमूर्ति सौमेन सेन और न्यायमूर्ति सुब्रत तालुकदार शामिल हैं।उच्च न्यायालय ने 18 जून को एनएचआरसी अध्यक्ष को समिति गठित करने के निर्देश दिए थे। समिति के सदस्यों को सॉल्ट लेक में मंगलवार तक लगातार तीन दिन शिकायतों का प्रतिवेदन मिला। एक अधिकारी ने बताया कि राजीव जैन की अध्यक्षता वाली समिति और एनएचआरसी के कई दलों ने पश्चिम बंगाल के विभिन्न इलाकों का दौरा किया और शिकायतों की सच्चाई का पता लगाया।

VIRAT VAIBHAV, Delhi, 1.7.2021
Page No. 1, Size:(8.72)cms X (10.23)cms.

बंगाल हिंसाः एनएचआरसी ने कोर्ट को रिपोर्ट सौंपी

वैभव न्यूज ■ कोलकाता

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष द्वारा गठित समिति ने पश्चिम बंगाल में चुनाव के बाद हुई हिंसा में कथित मानवाधिकार उल्लंघनों के मामलों पर अपनी रिपोर्ट बुधवारको कलकत्ता उच्च न्यायालय को सौंप दी। अदालत आगामी शुक्रवार को इस पर विचार करेगी। कार्यवाहक मुख्य न्यायाधीश राजेश बिंदल की अध्यक्षता वाली पांच सदस्ईय पीठ पश्चिम बंगाल में चुनाव के बाद हिंसा का आरोप लगाने वाली कई जनहित याचिकाओं पर सुनवाई कर रही है। पीठ ने निर्देश दिया था कि समिति सभी मामलों की जांच करेगी जिनकी शिकायतें पहले ही एनएचआरसी को मिल गई है या मिल सकती है और वह प्रभावित इलाकों का दौरा भी कर सकती है और मौजूदा हालात के बारे में उसे एक विस्तृत रिपोर्ट सौंपेगी। राष्ट्रीय मानव अधिकार आयोग की समिति ने सीलबंद लिफाफे में अदालत को रिपोर्ट सौंपी। पीठ इस मामले में अब दो जुलाई को सुनवाई करेगी। इस पीठ में कार्यवाहक मुख्य न्यायाधीश के अलावा न्यायमूर्ति आई पी मुखर्जी, न्यायमूर्ति हरीश टंडन, न्यायमूर्ति सौमेन सेन और न्यायमूर्ति सुब्रत तालुकदार शामिल हैं। उच्च न्यायालय ने 18 जून को एनएचआरसी अध्यक्ष को समिति गठन के निर्देश दिए।

DAINIK JAGRAN, Delhi, 1.7.2021
Page No. 10, Size:(18.24)cms X (18.48)cms.

एनएचआरसी की समिति ने सौंपी रिपोर्ट

राज्य ब्यूरो, कोलकाता: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा गठित समिति ने बंगाल में विधानसभा चुनाव के बाद हुई हिंसा में कथित मानवाधिकार उल्लंघनों के मामले पर अपनी प्रारंभिक रिपोर्ट बुधवार को कलकत्ता हाई कोर्ट को सौंप दी। अदालत अब दो जुलाई को इस मामले में सुनवाई करेगी।

गौरतलब है कि कार्यवाहक मुख्य न्यायाधीश राजेश बिंदल की अध्यक्षता वाली पांच सदस्यीय पीठ बंगाल में चुनाव के बाद हिंसा का आरोप लगाने वाली कई जनहित याचिकाओं पर सुनवाई कर रही है। पीठ ने एनएचआरसी के अध्यक्ष को टीम गठित कर हिंसा से जुड़ी शिकायतों की जांच करने और प्रभावित इलाकों का दौरा कर 30 जून तक रिपोर्ट सौंपने का निर्देश दिया था।

इसके बाद आयोग की समिति ने सीलबंद लिफाफे में अदालत को रिपोर्ट सौंपी है। इस पीठ में कार्यवाहक मुख्य न्यायाधीश के अलावा न्यायमूर्ति आइपी मुखर्जी, न्यायमूर्ति हरीश टंडन, न्यायमूर्ति सौमेन सेन और न्यायमूर्ति सुब्रत तालुकदार शामिल हैं। एनएचआरसी के वकील ने कहा कि यह अंतिम रिपोर्ट नहीं है और समिति के सदस्यों ने अब तक केवल 168 स्थानों का दौरा किया है। इसके बाद कोर्ट ने कहा कि अंतरिम रिपोर्ट की कोई प्रति प्रसारित नहीं की जाएंगी। हम पहले रिपोर्ट देखेंगे और फिर तय करेंगे कि प्रसारित करना है या नहीं। एक अधिकारी ने बताया, राजीव जैन की अध्यक्षता वाली समिति और एनएचआरसी के कई दलों ने बंगाल के विभिन्न इलाकों का दौरा कर शिकायतों की सच्चाई का पता लगाया।

बंगाल हिंसा

- समिति ने कहा- यह अंतिम रिपोर्ट नहीं, कल होगी मामले की सुनवाई
- कोर्ट ने कहा-अंतरिम रिपोर्ट की कोई प्रति नहीं की जाएगी प्रसारित

नारद स्टिंग मामले में कोर्ट ने ममता व मलय का आवेदन किया स्वीकार

राज्य ब्यूरो, कोलकाता: नारद स्टिंग आपरेशन मामले में कलकत्ता हाई कोर्ट ने बुधवार को बंगाल की मुख्यमंत्री ममता बनर्जी, विधि मंत्री मलय घटक और राज्य सरकार के हलफनामा देने को किए गए नए आवेदन को स्वीकार कर लिया है। प्रत्येक को हलफनामे के बाबत अदालत को पांच-पांच हजार रुपये जुर्माना देना होगा। बता दें कि इस मामले पर सुप्रीम कोर्ट ने हाई कोर्ट को याचिकाकर्ताओं का आवेदन पर पुनर्विचार करने के लिए कहा था।

सुप्रीम कोर्ट के निर्देश पर ममता बनर्जी, विधि मंत्री मलय घटक और राज्य सरकार की ओर से हलफनामा देने के लिए नया आवेदन सोमवार को दायर किया गया था। इस मामले की मंगलवार को सुनवाई हुई थी। इस मामले की अगली सुनवाई 15 जुलाई को होगी।

TRIBUNE, Chandigarh, 1.7.2021
Page No. 6, Size:(12.26)cms X (15.95)cms.

CM, Guv on collision course

Dignity of constitutional offices should be maintained

THE confrontation between West Bengal Chief Minister Mamata Banerjee and Governor Jagdeep Dhankhar appears to be unrelenting, with the latter being accused of creating social divisions in the state. The CM has now questioned Dhankhar over his alleged role in the Jain hawala scam in which the names of several BJP leaders had cropped up. Dhankhar has also been accused of involvement in illegal land deals in Haryana. The Governor, on his part, has not helped matters by asking for an audit of the Gorkhaland Territorial Administration and raising a question mark over the prepared text he will be required to read in his address to the upcoming session of the Assembly.

The CM has repeatedly asked for the Governor's recall, even as an NHRC committee has submitted its report to the Calcutta High Court regarding post-poll violence in the state. While the Governor had taken up the matter of post-poll violence after prodding by the Centre over the law and order situation in the state which raised the hackles of the CM who holds the Home portfolio, how the Centre reacts to Mamata's persistent demand will be under watch. As the Chief Minister, while Mamata may have a point in registering her protest against the Governor's actions, there is a precedent: Gopalkrishna Gandhi, the then Governor who was at odds with the Left Front government, had visited Nandigram after the violence in 2007. MK Narayanan, who had generally cordial relations with the CM, had to resign as the Governor to facilitate a probe into the AgustaWestland helicopter deal.

Stand-offs between chief ministers and Governors are not something new, but as the West Bengal CM has herself maintained, such fights should be apolitical and democratic in nature. Dhankhar has in the past visited the CM on festivals as a goodwill gesture and both should strive to maintain the dignity of their constitutional offices without allowing political differences to mar a working relationship.

PIONEER, Delhi, 1.7.2021
Page No. 5, Size:(9.23)cms X (8.39)cms.

Post-poll violence: NHRC files first report in HC

PIONEER NEWS SERVICE
KOLKATA

A team of the National Human Rights Commission enquiring into the post-poll violence in West Bengal on Wednesday submitted its preliminary report to the Calcutta High Court alleging one of the NHRC teams was heckled at Jadavpur.

Several teams of the Commission have been conducting inquiries into the alleged post-poll violence in West Bengal following a High Court order directing it to find out the truth behind the allegations. The five-judge Bench would hear the matter again on July 2.

Meanwhile, refuting allegations of attacks West Bengal Chief Minister Mamata Banerjee on Wednesday said that the barring some stray incidents the post-poll atmosphere had been comparatively peaceful in the State, adding there was some incidents of violence only in such places where the central forces had committed excesses during the elections.

NEW INDIAN EXPRESS, Bhubaneswar, 1.7.2021
Page No. 4, Size:(22.29)cms X (12.86)cms.

Man tortured to death over sorcery suspicio

EXPRESS NEWS SERVICE
@ Berhampur

IN yet another horrifying end to superstition, a man was forced to eat human excreta and his teeth pulled out with pliers before being beaten to death by villagers over suspicion of witchcraft in Ganjam's Chhatrapur block.

The incident that took place on June 19 came to limelight after a video of the ghastly torture went viral on social media on Tuesday, leading to the arrest of the 14th accused in the night. Police had earlier arrested 13 persons in this connection.

The video captured by some onlookers showed villagers beating up three persons and forcing one of them to eat human excreta before pulling his teeth with pliers over alleged practice of sorcery.

Sources said, P Bhimaraju Reddy of Rameyapalli village had performed puja some days ago. However, the villagers alleged abnormal behaviour by some young girls after the puja and became suspicious of Reddy and his puja. Incidentally on June 19, Reddy invited two others - N Venkataraman Rao and P Dhabaleswar from Berhampur - to perform a puja. On seeing the trio performing puja, suspicion of villagers grew and they confronted the trio. Though all the three tried convincing them that the rites had nothing to do with sorcery, the villagers became all the more aggressive attacking the trio. They asked one of the victims Venkataraman to pull his teeth out with pliers. When he refused, the angry mob forced Reddy and Dhabaleswar to pull out Venkataraman's teeth and feed him human excreta. Even after they complied, the villagers thrashed the three and left them in an unconscious state.

Video grab of the victim being tortured

Family members of Bhimaraju reached the spot and rushed the trio to MKCGMCH but Venkataraman succumbed on the way. Reddy and Dhabaleswar, sources said, a undergoing treatment and a stable now.

Ganjam Assistant Super tendent of Police (ASP) Thak Prasad Patra said there are o ers involved in the crime a will be nabbed soon. Recen the National Human Righ Commission (NHRC) h sought a comprehensive repo on witchcraft and sorcery- lated tortures and deaths fr the Chief Secretary and DC of Odisha.

The NHRC had expressed rious concern about the imp mentation of the Odisha P vention of Witch-hunting A 2013 and the State governmen action plan to curb witch hu ing. As per National Crim Record Bureau, Odisha a counts for the second-high number of deaths due to wit hunting after Jharkhand.

PIONEER, Bhopal, 1.7.2021
Page No. 5, Size:(8.92)cms X (8.37)cms.

Post-poll violence: NHRC files first report in HC

PIONEER NEWS SERVICE ■
KOLKATA

A team of the National Human Rights Commission inquiring into the post-poll violence in West Bengal on Wednesday submitted its preliminary report to the Calcutta High Court alleging one of the NHRC teams was heckled at Jadavpur.

Several teams of the Commission have been conducting inquiries into the alleged post-poll violence in West Bengal following a High Court order directing it to find out the truth behind the allegations. The five-judge Bench would hear the matter again on July 2.

Meanwhile, refuting allegations of attacks West Bengal Chief Minister Mamata Banerjee on Wednesday said that the barring some stray incidents the post-poll atmosphere had been comparatively peaceful in the State, adding there was some incidents of violence only in such places where the central forces had committed excesses during the elections.